

ITEM NO.29

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)....CRLMP No(s).
17347/2016

(Arising out of impugned final judgment and order dated 03/03/2016
in CRLA No.3634/2015 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

RADHEY

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 28/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Abhishek Chaudhary, Adv.

Mr. Shantanu Krishna, Adv.

Mr. Vikas Choudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (MALAÂ KUMARIÂ SHARMA)

COURTÂ MASTER